# Central Administrative Tribunal Principal Bench

## RA No.211/2014 in TA No.206/2009

New Delhi, this the 24th day of August, 2018

### Hon'ble Mr. Ashish Kalia, Member (J)

Suraj Pal Singh, S/o Mr. Bhola Singh, R/o T-15 Atul Grove Road, New Delhi-1.

...Applicant

(By Advocate: Ms. Rani Chhabra)

#### Versus

- Union of India through the Secretary, Ministry of Communication, Department of Telecommunication, Sanchar Bhawan, New Delhi.
- 2. Bharat Sanchar Nigam Limited, Chief General Manager NTR, Kidwai Bhawan, New Delhi.
- Bharat Sanchar Nigam Limited,
  Dy. General Manager,
  O/o Network Operation Control Centre (NOCC),
  214, Eastern Court, New Delhi-1.
- 4. Bharat Sanchar Nigam Limited, Sr. Dy. Director General (Personnel), Sanchar Bhawan, New Delhi.
- 5. Bharat Sanchar Nigam Limited, D.E.T., Network Operation Control Centre, (NOCC), Satellite Earth Station, Sikandrabad.

...Respondents

(By Advocate : Shri Abhay Gupta Shri Rajive R. Raj )

#### ORDER (ORAL)

With the consent of both the parties, this Review Application is disposed of.

- 2. The learned counsel for review respondents have pointed out that reliefs cannot be considered in the Review Application. Learned counsel for review applicant submits that this is a third round of litigation and the applicant has not yet got his legal rights, which are due to him.
- 3. Heard the learned counsel for both sides.
- 4. I am of the view that the case of the applicant should be considered in a sympathetic manner. Accordingly, this Review Application is disposed of with a direction to the applicant to make a representation to the respondents within two weeks from the date of receipt of a certified copy of this order and on receipt of such a representation, the respondents shall decide the same by passing a reasoned and speaking order, in accordance with law, within a period of three weeks therefrom. However, the applicant is at liberty to avail his remedies, in accordance with law, if he is still aggrieved. No costs.

( Ashish Kalia ) Member (J)

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